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lages from the whole of the duty of excise for a period of three years.

- (18)' G.S.R No. 810(E), dated the 5th December. 1984. prescribing concessional rate of excise duty of 20 per cent, ad valorem on PVC films and sheets falling tinder item 15A(2) which have been produced other than extrusion process.
- (19) G.S.R. No. 832(E), dated 29th December, 1984, exempting prepared foods distributed free of cost to infants, children, pregnant women and nursing mothers,
- (20) G.S.R. No. 834(E), dated 29th December, 1984, withdrawing the excise duty concession which was available on Slass rods and glass tubes designed for use in the manufacture of electric lighting bulbs by small scale' units, whose capital investment ex-in plant and machinery does not exceed Rs. 3 lakhs.
- (21) G.S.R. No. 835(E), 29th December, 1984, invoking the provisions of section 11C of the Central Excises and Salt Act. 1944 in regard to payment of duties of excise on zinc ingots used in the manufacture of zinc dust which was further used in the manufacture of zinc unwro-ught within the factory of production, during the period commencing on the 1st August, 1976 and ending with the 12th March, 1982.
- (22)' G.S.R. No. 836(E), dated 29th December, 1984, invoking the provisions of Section 11C of the Central Excises and Salt Act, 1944 in regard to payment excise duty on shells and blanks for pipes and tubes of copper used in the factory of production in the manufacture of copper pipes and tubes, exempted for certain purposes under notifications. 9169/83-CE dated 21-6-83 and

292/83-CE dated 1712-83 during the periods commencing on 21-8-83 and ending with 31-7-84 respectively.

on the Table

- (23) G.S.R. No. 837(E), dated 31st December, 1984, exempting preserved or prepared foods packed in metal containers from excise duty.
- (24)' G.S.R. No. 1251, dated 15 December, 1984, delegating Collectors' powers to permit removal and return of goods under Clause 6A of the Appendix to Notification No. 201/79-CE dated 4-6-1979 to Assistant Collector.

[Placed in Library. See No. LT-13/85 for (1) to (24)].

- I. The Gangtok Municipal Corporation (Amendment) Ordinance, 1984 (No. 1 of 1984).
- D. Report and Audited Accounts (1983-84) of the Rajghat Samadhi Committee, New Delhi and related papers.

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to lay on the Table:—

- 1. A copy (in English and Hindi) of the Gangtok Municipal Corporation (Amendment) Ordinance, 1984 (No. 1 of 1984) under sub-clause (a) of clause (2) of article 213 of the Constitution, read with subclause (iv) of clause (c) of the Proclamation issued by the President on 25th May, 1984, in relation to the State of Sikkim. [Placed! in Library. See No, LT-22/85.]
- II. A copy each (in English and Hindi) of the Annual Report and Audited Accounts of the Raighat Samadhi Committee, New Delhi, for the year 1983-84, together with a Statement by the Government accepting the Report. [Placed in

Library. See No. LT-22[85].